

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order : 26/9/2002

RA 30/2002 (OA 135/2001)

1. Union of India through Secretary, BSNL, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Deptt. of Telecom (BSNL), Rajasthan Circle, Jaipur.
3. Principal General Manager, BSNL, Deptt. of Telecom, Jaipur.

... Applicants

Versus

Hari Ram Gupta, Sr.TOA (P) O/o SDE, Sanganeri Gate, Jaipur, r/o E-8, Madhuban Colony, Jaipur.

... Respondent

CORAM:

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

HON'BLE MR.J.K.KAUSHIK, JUDL.MEMBER

O R D E R

PER MR.A.P.NAGRATH

The review applicants were the respondents in OA 135/2001. They have filed this RA with the prayer that the order of this Tribunal dated 31.5.2002, passed in the aforesaid OA, be recalled and reviewed. From the averments contained in this RA, we find the only plea for making such a prayer is that the Tribunal needs to reappreciate the evidence advanced. This ground is totally baseless and is beyond the scope of review.

2. The Tribunal enjoys the same power as the Civil Court in respect of reviewing its own decisions. The limits of review are set forth in Order-47 Rule-1 of the Code of Civil Procedure. The review can arise only if there is an error of fact or law apparent on the face of the record or omission of any fact vital to the case which despite due diligence of the party concerned could not be brought before the Tribunal. In the instant case, there is no such claim. The applicants' submission is that the Tribunal may reconsider the evidence adduced at the time of hearing of the OA. As stated above, such a plea does not provide any basis for review.
3. This Review Application has no merit and the same is dismissed.

J.K. KAUSHIK
(J.K. KAUSHIK)

MEMBER (J)

A.P.NAGRATH
(A.P.NAGRATH)

MEMBER (A)